

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1684/2001

New Delhi, this the 13th day of July, 2001

Hon'ble Shri Kuldeep Singh, Member (J)

M.C. Aggarwal
S/o Late Shri Mool Chand
Retd. Asstt. Engineer of CPWD
509, Village Wazir Pur
Ashok Vihar, Delhi -52

(Applicant in person)

...Applicant.

V E R S U S

1. Lt. Governor Delhi, Admin
Through : Controller of Accounts
Mori Gate, Delhi.
2. Pay and Accounts Officer XII
AGCR Building, New Delhi.
3. Project Manager
Delhi College of Engineering Project
Metcalf House New Delhi.
4. Pay and Accounts Officer
Central Payment Accounts Office
Govt. of India
Trikoot-2, Bhikaji Cama Place
New Delhi.

(None present)

...Respondents

O R D E R (ORAL)

By Hon'ble Shri Kuldeep Singh,

The grievance of the applicant is that he retired on 31-5-1993 and since then he has not been paid his pension because his name has been wrongly mentioned as "M.L. Aggarwal" instead of "M.C. Aggarwal" and the address given in the pension payment order was written as "WP 599, Village Wazirpur, Delhi" instead of "WP 509 Village Wazirpur, Delhi".

2. Due to this clerical mistake, the pension is not accorded in the account of the applicant. In the circumstances, I direct the respondents to make the necessary corrections in pension payment order

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Central Administrative Tribunal, Principal Bench

R.A. No. 324/2001 In
O.A. No. 1684 of 2001

New Delhi this the 21st day of October, 2001

Hon'ble Mr. Kuldip Singh, Member (J)

M.C. Aggarwal
S/o Late Shri Mool Chand Ji,
R/o WP 509 Village Wazirpur,
Ashok Vihar,
Delhi-110 052.

...Review Applicant

Versus

1. Lt. Governor (Delhi Administration)
Through Controller of Accounts,
Mori Gate, Delhi.
2. Pay and Accounts Officer XII,
ASCR Building, New Delhi.
3. Project Manager,
Delhi College of Engineering Project,
Metcalf House, New Delhi.
4. Pay and Accounts Officer,
Central Payment Accounts Office,
Government of India,
Trikoot-2 Bhika ji Cama Place,
New Delhi. ...Respondents

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J)

RA No. 324/2001 has been filed by the applicant
for review of the order passed in OA 1684/2001 on
13.7.2001.

2. By means of this RA, the applicant has tried to re-argue the whole case and has taken various grounds, which he had taken while arguing the OA. All the grounds were dealt by me in detail in para 2 while delivering the judgment. No fresh error has been pointed out which may call for review of the order and moreso the RA does not come within the ambit of Order 47 Rule 1 CPC read with

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